

SHRI C. M. RAMESH: Mr. Chairman, Sir, my notice is there. ...(Interruptions)...

MR. CHAIRMAN: That is the procedure of this House. ...(Interruptions)... If you are aware, then, fine, and if you are not aware then try to know from this. ...(Interruptions)... Otherwise, please don't do injustice to others. ...(Interruptions)... They have so many other issues. ...(Interruptions)... I have admitted fifteen Zero Hour submissions. ...(Interruptions)... All of them are important. Every issue is important. ...(Interruptions)...

SHRI C. M. RAMESH: Sir, I have given notice. ...(Interruptions)...

MR. CHAIRMAN: Your issue is important. Their issues are also important. Please go to your seats. ...(Interruptions)... Please go to your seats. ...(Interruptions)...

DR. SUBRAMANIAN SWAMY: Mr. Chairman, Sir, you have called me. ...(Interruptions)... May I?

MR. CHAIRMAN: Yes. ...(Interruptions)...

SHRI C. M. RAMESH: Sir, for the last three days, I have been giving notice. ...(Interruptions)...

DR. SUBRAMANIAN SWAMY: Let me speak. ...(Interruptions)...

MR. CHAIRMAN: Then, I adjourn the House to meet at 12.00 noon.

The House then adjourned at Nineteen-minutes past eleven of the clock

The House reassembled at twelve of the clock,

MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question No. 46 ...(Interruptions)...

Introducing education facilities for children of Defence Personnel

*46. SHRI AMAR SHANKAR SABLE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government plans to introduce new facilities for the education of children of Defence Personnel; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) No such proposal is under consideration as of now.

SHRI C. M. RAMESH: Sir, what about my notice? ...*(Interruptions)*... Sir, ...*(Interruptions)*... Sir, we are also for the Question Hour. But what about my notice? ...*(Interruptions)*... Sir, we want the Question Hour but what about our notice under Rule 168? ...*(Interruptions)*...

श्री अमर शंकर साबले: माननीय सभापति महोदय, मैं मंत्री महोदय से आपके माध्यम से जानना चाहता हूँ कि missing एवं disabled रक्षा कर्मियों के बच्चों के लिए क्या-क्या सुविधाएं केन्द्र सरकार की ओर से दी जा रही हैं? ...*(Interruptions)*...

SHRI C. M. RAMESH: Chairman, Sir. ...*(Interruptions)*...

DR. SUBHASH RAMRAO BHAMRE: Sir, through you, I would like to inform the House and the hon. Members that with regard to educational concession for children of officers and personnel of the Armed Forces who are missing or disabled or killed in action, based on the decisions taken by the Seventh CPC recommendations, the following concessions are given. ...*(Interruptions)*...

SHRI C. M. RAMESH: Chairman, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: I have already told you in the morning that it has been admitted. It will be coming up tomorrow. ...*(Interruptions)*...

SHRI C. M. RAMESH: What about notice under Rule 168? ...*(Interruptions)*...

MR. CHAIRMAN: And the notice under Rule 168 is not permissible as per the rules and that cannot be stated in the House like this. ...*(Interruptions)*... You know the system. ...*(Interruptions)*... Please. ...*(Interruptions)*... And sense of the House is that the House should function and take up the Business as listed. ...*(Interruptions)*... Now, the supplementary question. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... Please. ...*(Interruptions)*...

DR. SUBHASH RAMRAO BHAMRE: There is full reimbursement of tuition fee. This is not inclusive of the capitation fee and caution money, charges levied for the school bus maintained by the school or the actual fares paid for the railway pass or bus fare certified by the Head of Institutes. There is a full reimbursement of hostel charges for those studying in boarding schools and colleges; cost of books/stationery up to ₹ 2,000 per annum per student; cost of uniform, if compulsory,

₹ 2000 is given; cost of clothing up to ₹ 700 per annum per student is given and the above will be admissible only for students undertaking studies in Government/ Government-aided schools/educational institutes, Military/Sainik Schools and other schools or colleges recognized by the Central or State Governments. It is available for the school going children from 2 classes prior to 1st class up to and inclusive of the First Degree Course.

MR. CHAIRMAN: Now, the second supplementary.

श्री अमर शंकर साबले: माननीय सभापति जी, मैं आपके माध्यम से मंत्री महोदय से जानना चाहता हूँ तक भूतपूर्व रक्षा कर्मियों के बच्चों के लिए और कौन-कौन सी सुविधाएं मिलती हैं और पीएम स्कॉलरशिप का लाभ उन्हें किस प्रकार मिलता है?

DR. SUBHASH RAMRAO BHAMRE: Sir, the Prime Minister's Scholarship Scheme was introduced from academic year 2006-2007 to encourage higher education, technical and professional education for dependent wards of Ex-servicemen, ex-coast guard personnel and their widows below the officers' rank only and dependent wards/ widows of Ex-servicemen, ex-coast guard personnel who died or after disability, in harness, due to causes attributable to military service, coast guard service, irrespective of the rank. Since the academic year 2015-16, total 5,500 students have been selected. Eligible courses are professional degree courses like B.E., B.Tech, BDS, MBBS, BBA, BCA, B. Pharma, etc., those only recognised by the respective Government regulatory body. Master degree courses are not eligible except MBA, Management course and MCA course. The students studying abroad and distance learning courses are also not eligible. The candidates must...

MR. CHAIRMAN: Okay; you place all the information on the Table of the House. Next supplementary, Shri P. Bhattacharya. Shri V. Vijayasai Reddy, Dr. K.V.P. Rao, all of you please sit down... *(Interruptions)*...

SHRI P. BHATTACHARYA: Sir, the Government of India, the Ministry of Defence.... *(Interruptions)*...

MR. CHAIRMAN: Hon. Members, I have two options. Either I run the House like this, or, I adjourn the House. The choice is yours.

SHRI DEREK O' BRIEN: No; the House is in order, Sir.

MR. CHAIRMAN: Right, thank you.

SHRI P. BHATTACHARYA: Sir, students who are reading in the Defence schools, they are not getting the proper attention after passing the final school examination or the higher examination. They have no scope. Now, I would like to know from the Government whether they have any arrangements about that.

DR. SUBHASH RAMRAO BHAMRE: Mr. Chairman, Sir, I would like to request the hon. Member that because of noise, since I could not understand his question properly, would he kindly repeat his question?

SHRI P. BHATTACHARYA: My mike is not working.

MR. CHAIRMAN: Are you on your seat? क्या आप अपनी सीट पर खड़े हैं? ...*(व्यवधान)*...

श्री पि. भट्टाचार्य: हां।

श्री सभापति: ठीक है, बोलिए। ...*(व्यवधान)*...

SHRI P. BHATTACHARYA: Yes, Sir. In Purulia, there is a school for the boys of Defence personnel. But, now, girls are also admitted. From my MP Development Fund, I have given them more than ₹ 50 lakhs.

MR. CHAIRMAN: Put your question please.

SHRI P. BHATTACHARYA: My simple question is this. When I questioned them why they are not taking more boys and girls in this institution, they said that they have not got the proper money and other facilities. Now, I would like know from the Government of India, the Ministry of Defence, one thing. Can they inspect this school and make some arrangement so that they can get these facilities?

DR. SUBHASH RAMRAO BHAMRE: Sir, he is talking about the Sainik School admissions. This is a totally different question. The original question is regarding the concessions provided to the Defence personnel in the Service, officers rank and the Ex-servicemen. This is a Sainik School.

MR. CHAIRMAN: Is Purulia a Sainik School?

DR. SUBHASH RAMRAO BHAMRE: It is a Sainik School.

MR. CHAIRMAN: Right. Next supplementary, Shri Rajeev Chandrasekhar.

SHRI RAJEEV CHANDRASEKHAR: Sir, since the question pertains to introducing new facilities for education of children of Defence personnel, I just seek an assurance from the Minister that especially in case of those defence personnel who are serving away from their families, there is no shortage of access to education to the children of those personnel ...*(Interruptions)*...

DR. SUBHASH RAMRAO BHAMRE: Sir, I would like to give information to the hon. Member as well as the House. ...*(Interruptions)*... Children's Education

Allowance for serving defence officers and personnel, we have provided enough, that is, ₹ 2,250 per month towards the reimbursement of children education allowance; ₹ 6,750 per month towards the reimbursement of the house subsidy ...(Interruptions)... The above limit is automatically raised by 25 per cent every time the dearness allowance on revised pay structure goes above fifty percent, the amount is doubled for the children of defence personnel, and the reimbursement will be done once a year upon the completion of the financial orders ...(Interruptions)...

MR. CHAIRMAN: Shri Subhasish Chakraborty.... (Interruptions).... Nothing else will go on record, this slogan shouting and all. That is the practice. Everybody should take note of that. Neither the electronic media nor the print media ...(Interruptions)...

SHRI SUBHASISH CHAKRABORTY: How many children were covered after the decision was made, and how many children are yet to be covered by the educational concessions?

DR. SUBHASH RAMRAO BHAMRE: Sir, all the children of the serving personnel taking educational concessions, they have to inform the Ministry by way of application that not a single student has been left.

MR. CHAIRMAN: Right.

Status of PMAY-G

*47. KUMARI SELJA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the achievements made by Government under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G) in providing houses to common people of the country, till date;

(b) the details of funds allocated, sanctioned and utilised under the said Yojana, during the last three years, State/ UT-wise including Haryana;

(c) the number of houses which are under construction at present across the country, State/UT-wise; and

(d) whether the States have responded positively, to the targets set to build these houses and if so, the details thereof and if not, the reasons therefor along with the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (d) A Statement is laid on the Table of the House.